

Central Administrative Tribunal, Principal Bench

Original Application No. 1461 of 2003

New Delhi, this the 23rd day of June, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member(A)

R.N. Sharma,
S/o late Shri Faqir Chand
R/o B-1211, Shastri Nagar
Delhi

.... Applicant

(By Advocate: Shri G.D. Rustogi)

Versus

1. Govt. of N.C.T. of Delhi
through its Education Secretary,
Old Sectt., Delhi

2. Pay & Accounts Officer IX,
Delhi Admn. Old Sectt.,
Delhi.

3. Principal Pay & Accounts Officer,
Delhi Administration, Old Sectt.,
Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant was a Post Graduate teacher in the Directorate of Education. He superannuated on 31.7.87. After he superannuated, it is claimed that an order has been passed dated 6.7.95 promoting certain persons including him, retrospectively.

2. Learned counsel for the applicant contends that person junior to the applicant has been given the benefit of notional promotion and the same have been denied to him. In this regard, the appeal filed by the applicant is pending before respondent no. 3.

3. Once the appeal is pending, at this stage when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while

MS Ag

disposing the present application. Accordingly it is directed that respondent no.3 would decide the appeal addressed to him within three months from the receipt of the certified copy of the present order by passing a speaking order which should be communicated to the applicant. O.A. is disposed of.

S.K. Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/dkm/